

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 13167/2021
(Arising out of impugned final judgment and order dated 05-07-2021
in SPLA No. 52/2008 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No.106368/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.106367/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 14832-14833/2021 (XI)
(FOR ADMISSION and I.R. and IA No.119409/2021-EXEMPTION FROM FILING
O.T.)

Date : 27-09-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. S. B. Shukla, Adv.

Mr. M. C. Dhingra, Adv.
Mr. Gaurav Dhingra, AOR
Mr. Ghanshyam Chaudhary, Adv.
Mr. Santosh Tripathi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of respondent Nos. 6, 7 and 8
in SLP (C)Nos. 14832-14833 of 2021 is allowed at the risk of
the petitioner.

Issue notice, returnable in three weeks.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER